

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No.718 of 2020

IN THE MATTER OF:

Mr. Joseph Jayananda

...Appellant

Versus

Navalmar (UK) Ltd. & Anr.

...Respondents

Present:-

**For Appellant: Mr. Sumesh Dhawan and Ms. Vatsala Kak.
Advocates.**

**For Respondent: Mr. Sankar N. Swamy and Mr. Salim A. Inamdar,
Advocates for R-1.**

O R D E R
(Virtual Mode)

05.11.2020 The Learned Counsel for Respondent No. 1 states that he had tendered Reply-Affidavit which was in A-4 size and thus the Registry did not accept. The other side has already filed Rejoinder. The Learned Counsel for Respondent No. 1 says that the Reply-Affidavit in A-4 size has been received from London, is already available with him. The same may be filed within a week.

The Registry may accept Reply-Affidavit being tendered by Respondent No. 1 in A-4 size and take the same on record.

Parties may file brief Written-Submissions not more than three pages within a week. Copies of Judgments, on which they want to refer and rely on, may also be filed separately.

List the Appeal 'For Admission (After Notice) Hearing' **on 12th November, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

Basant B./nn/